

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

TR No. (N) 291/87

Sadashiv Baban Shinde Applicant

vs.

Union of India and others Respondents

CORAM : Hon'ble Member (J) Shri D. Surya Rao

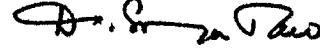
Hon'ble Member (A) Shri M.Y. Priolkar

ORAL JUDGEMENT: Dated : 1.6.1990
(Per D. Surya Rao, Member (J))

1. This application arises consequent on the transfer of WP No. 38/84 from the Bombay High Court (Nagpur Bench) to this Tribunal under Section 29 of the Central Administrative Tribunals Act 1985. The matter was admitted by the High Court and after transfer notices were issued to both the parties.

Notices were sent to the applicant and the respondents No. 1 to 4 whereas the applicant has filed miscellaneous petition No. 345/90 praying that he may be permitted to withdraw the Writ Petition. After perusal of the records we have no doubt the Miscellaneous Petition 345/90 has been filed by the very same person who had sworn to the affidavit in W.P. 38/84 (renumbered as TA 291/1987). The prayer for withdrawal is allowed and TA 291/1987 is disposed-off as withdrawn. Miscellaneous Petition No. 345/90 is also disposed-off.

(M.Y. Priolkar)
M (A)


(D. Surya Rao)
M (J)

(15)

TR.(N) APPLICATION NO.291/87.

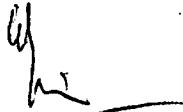
Writ Petition No.38/84 filed in the
Bombay High Court, Nagpur Bench has been transferred
to this Tribunal and it is numbered as Tr.Application
No.38/84.

The matter was admitted by the High Court.

Reply of the Respondents is on record.

Fix the matter for appearance and directions
before the Tribunal on 1st June, 1990.

Issue notices to both the parties accordingly.


(M.Y. PRIOLKAR)
MEMBER(A).


(M.B. MUJUMDAR)
MEMBER(J).